

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 13/AM16
SCHEDULED TO BE HELD ON 02.07.2015
HELD ON 13.07.2015
UNDER CHAIRMANSHIP OF
SHRI AKASH TANEJA, JOINT DGFT

Meeting No. 13/87-NC-7/2015 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' scheduled to be held on 02.07.2015 (held on 13.07.2015) under the Chairmanship of Shri Akash Taneja, Jt. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri O.P. Sharma, Jt. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Consultant, DIPP
- 3) Shri Seikhomang Kipgen, Dy. DGFT
- 4) Smt. Charnder Kanta Pandey, FTDO

2. The Committee confirmed the Minutes of NC Meeting No. 12/AM16 held on 25.06.2015.

3. The Committee, after deliberations, **approved** two Manual cases and four Online cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-81	AERON COMPOSITE PVT. LTD.	HQ F. No. 01/87/050/00311/AM14/DES-VII	Status: Deferred
NC No.:13/AM16 Dated: 13.07.2015	Adv. Lic. No. 0810125073 dated 25.09.2013	RLA F. No. 08/24/040/00271/AM14	

Request: Fixation of **adhoc norms** in respect of **Advance Authorization** No. 0810125073 dated 25.09.2013

Decision: A D/L No. 46011/94/2013-PC.II dated 22.08.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 23.12.2014 and 17.06.2015 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.

The case is deferred to 23.07.2015.

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Case No. A-82	HAMILTON HOUSEWARES PVT. LTD.	HQ F. No. 01/87/050/00174/AM14/DES-VII	Status: Deferred
NC No.:13/AM16 Dated: 13.07.2015	Adv. Lic. No. 0310737623 dated 13.06.2013	RLA F. No. 03/94/040/01038/AM13	

Request: Review of adhoc norms fixed in respect of Advance Authorization No. 0310737623 dated 13.06.2013

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 17.06.2015. Comments awaited from D/o C&PC.

The case is deferred to 23.07.2015.

Case No. A-83	BAGLA POLYFILMS LTD.	HQ F. No. 01/87/162/00171/AM15/DES-VII	Status: Deferred
NC No.:13/AM16 Dated: 13.07.2015	Adv. Lic. No. 0510306462 dated 24.10.2011	RLA F. No. 05/23/040/00246/AM12	

Request: Amendment in the description of Import Item No. 2 against Advance Authorization No. 0510306462 dated 24.10.2011

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 23.06.2015. Comments awaited from D/o C&PC.

The case is deferred to 23.07.2015.

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Case No. A-84	MRK HEALTHCARE PVT. LTD.	HQ F. No. 01/87/162/00044/AM16/DES-VII	Status: Approved
NC No.:13/AM16 Dated: 13.07.2015	Adv. Lic. No. 0310791989 dated 15.12.2014	RLA F. No. 03/95/040/00754/AM15	

Request: Fixation of adhoc norms for the Export Product "Sterile Surgical Gloves)" against Advance Authorization No. 0310791989 dated 15.12.2014

Decision: As per the written comments furnished by the DIPP vide their letter No. 7/191/2015-TSW dated 03.07.2015, the Committee decided to fix following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY (for manufacturing of 1 kg of export product)
Sterile Surgical Gloves. Net Content: Grid lacquer coated paper (GSM 60+/-10%) packing material – 10,000 Kgs. Bleached Kraft paper in Rolls or Sheets (40 GSM+/-10%) (Packing Material)- 10,000 Kgs.	50,000.00 kg	1. Natural Latex Rubber (60% DRC)	0.86 kg
		2. Rubber Chemicals, i.e, Antioxidant & Accelerator	0.017 kg
		3. Lubricating Powder (Constarch)	0.061 kg
		4. Grid Lacquer Coated Paper (GSM 60+/-10%)	As per packing policy
		5. Bleached Kraft paper in Rolls or Sheets (GSM 40+/-10%)	As per packing policy
RLA may take consequential action as per Policy / Procedures.			

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Case No. A-85	VISHAKHA POLYFAB PVT. LTD.	HQ F. No. 01/87/050/00256/AM14/DES-VII	Status:
NC No.:13/AM16 Dated: 13.07.2015	Adv. Lic. No. 0810124735 dated 12.09.2013	RLA F. No. 03/95/040/00754/AM15	Approved

Request: Fixation of adhoc norms for the Export Product "Multi Layer Co-Extruded Plastic Film / Foil / Roll / Pouch (Plain / Printed)" against Advance Authorization No. 0810124735 dated 12.09.2013

Decision: As per the written comments furnished by D/o C&PC vide their OM No. 46011/85/2013-PC-II dated 28.05.2015, the Committee decided to fix following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Multi Layer Co-Extruded Plastic Film / Foil / Roll / Pouch (Plain / Printed)	1 kg	1. Nylon 6 Chips	0.250 kg
		2. Enhanced Polyethylene Resin	0.450 kg
		3. Low – Density Polyethylene (LDPE)	0.30 kg
		4. Maleic Anhydride Grafted Polyethylene (Modified Liner Low-Density Polyethylene)	0.15 kg
RLA may take consequential action as per Policy / Procedures.			

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ONLINE CASES

Case No.:32/42/87-ALC1/2014	Party Name:POLYGENTA TECHNOLOGIES LTD	Meet No/Date:13/87-ALC1/2015 13.07.2015	Status: Deferred
HQ File :01/87/050/00373/AM15/	RLA File :03/95/040/00213/AM15/	Lic.No/Date:0310789866 30.09.2014	Defer Date:23.07.2015
Decision: A D/L No. 46011/12/2015-PC.II dated 06.04.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 15.05.2015 giving 15 days time for submission of information. Reply awaited from the firm.			

Case No.:33/42/87-ALC1/2014	Party Name:POLYGENTA TECHNOLOGIES LTD	Meet No/Date:13/87-ALC1/2015 13.07.2015	Status: Deferred
HQ File :01/87/050/00374/AM15/	RLA File :03/95/040/00215/AM15/	Lic.No/Date:0310789868 30.09.2014	Defer Date:23.07.2015
Decision: A D/L No. 46011/7/2015-PC.II dated 04.02.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 30.04.2015 giving 15 days time for submission of information. Reply awaited from the firm.			

Case No.:16/9/87-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:13/87-ALC1/2015 13.07.2015	Status: Deferred
HQ File :01/87/050/00068/AM16/	RLA File :17/24/040/00115/AM15/	Lic.No/Date:1710005970 12.11.2014	Defer Date:23.07.2015
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.			

Case No.:16/45/87-ALC1/2014	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:13/87-ALC1/2015 13.07.2015	Status: Deferred
HQ File :01/87/050/00416/AM15/	RLA File :30/24/040/00038/AM15/	Lic.No/Date:3010103249 02.12.2014	Defer Date:23.07.2015
Decision: A D/L No. 7/34/2015-TSW dated 04.03.2015 was issued by DIPP to firm. This was followed by Reminder from DGFT on 15.05.2015 giving 15 days time for submission of information. Reply awaited from the firm.			

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Case No.:1/38/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:13/87-ALC1/2015 13.07.2015	Status: Deferred
HQ File :01/87/050/00336/AM15/	RLA File :03/95/040/00622/AM15/	Lic.No/Date:0310791636 03.12.2014	Defer Date:23.07.2015
Decision: A D/L No. 46011/10/2005-PC.II dated 08.04.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 15.05.2015 giving 15 days time for submission of information. Reply awaited from the firm.			

Case No.:3/48/87-ALC1/2014	Party Name:GRP LTD.	Meet No/Date:13/87-ALC1/2015 13.07.2015	Status: Deferred
HQ File :01/87/050/00452/AM15/	RLA File :03/94/040/00738/AM15/	Lic.No/Date:0310791999 15.12.2014	Defer Date:23.07.2015
Decision: A D/L No. 7/51/2015-TSW dated 26.03.2015 was issued by DIPP to firm. This was followed by Reminder from DGFT on 15.05.2015 giving 15 days time for submission of information. Reply awaited from the firm.			

Case No.:10/48/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:13/87-ALC1/2015 13.07.2015	Status: Deferred
HQ File :01/87/050/00459/AM15/	RLA File :31/83/040/00208/AM15/	Lic.No/Date:3110065161 31.12.2014	Defer Date:23.07.2015
Decision: A D/L No. 46011/61/2013-PC.II dated 03.06.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 23.06.2015 giving 15 days time for submission of information. Reply awaited from the firm.			

Case No.:11/48/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:13/87-ALC1/2015 13.07.2015	Status: Deferred
HQ File :01/87/050/00460/AM15/	RLA File :31/83/040/00222/AM15/	Lic.No/Date:3110065177 07.01.2015	Defer Date:23.07.2015
Decision: A D/L No. 46011/61/2013-PC.II dated 03.06.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 23.06.2015 giving 15 days time for submission of information. Reply awaited from the firm.			

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Case No.:3/44/87-ALC1/2014	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:13/87-ALC1/2015 13.07.2015	Status: Deferred
9 HQ File :01/87/050/00399/AM15/	RLA File :34/24/040/00257/AM15/	Lic.No/Date:3410040875 16.01.2015	Defer Date:23.07.2015

Decision: RLA, Vadodara and firm were requested vide letter dated 18.02.2015 and 17.06.2015 to furnish 4.7 application expeditiously. The requisite application still awaited from RLA, Vadodara and firm.

Case No.:1/9/87-ALC1/2015	Party Name:GALA SHRINK FIT	Meet No/Date:13/87-ALC1/2015 13.07.2015	Status: Deferred
10 HQ File :01/87/050/00053/AM16/	RLA File :03/94/040/00845/AM15/	Lic.No/Date:0310793450 30.01.2015	Defer Date:23.07.2015

Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.

Case No.:28/4/87-ALC1/2015	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:13/87-ALC1/2015 13.07.2015	Status: Deferred
11 HQ File :01/87/050/00032/AM16/	RLA File :03/94/040/01041/AM15/	Lic.No/Date:0310793496 02.02.2015	Defer Date:23.07.2015

Decision: A D/L No. 46011/160/2005-PC.II dated 28.05.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 23.06.2015 giving 15 days time for submission of information. Reply awaited from the firm.

Case No.:22/4/87-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:13/87-ALC1/2015 13.07.2015	Status: Deferred
12 HQ File :01/87/050/00026/AM16/	RLA File :15/24/040/00021/AM15/	Lic.No/Date:1510022045 24.02.2015	Defer Date:23.07.2015

Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC.

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13	Case No.:30/4/87-ALC1/2015	Party Name:GALA SHRINK FIT	Meet No/Date:13/87-ALC1/2015 13.07.2015	Status: Deferred
	HQ File :01/87/050/00034/AM16/	RLA File :03/94/040/01075/AM15/	Lic.No/Date:0310794140 25.02.2015	Defer Date:23.07.2015
Decision: A D/L No. 46011/89/2013-PC.II dated 26.05.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 23.06.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

14	Case No.:2/50/87-ALC1/2014	Party Name:DEV RESINS PVT. LTD.,	Meet No/Date:13/87-ALC1/2015 13.07.2015	Status: Deferred
	HQ File :01/87/050/00465/AM15/	RLA File :22/24/040/00083/AM15/	Lic.No/Date:2210015196 26.02.2015	Defer Date:23.07.2015
Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC.				

15	Case No.:14/13/87-ALC1/2015	Party Name:WINDSON CHEMICAL PVT.LTD.	Meet No/Date:13/87-ALC1/2015 13.07.2015	Status: Deferred
	HQ File :01/87/050/00120/AM16/	RLA File :52/24/040/00034/AM15/	Lic.No/Date:5210041453 02.03.2015	Defer Date:23.07.2015
Decision: A copy of application has been forwarded to D/o C&PC on 29.06.2015. Comments awaited from D/o C&PC				

16	Case No.:23/9/87-ALC1/2015	Party Name:IMPERIAL WATER PROOFING INDUSTRIES PVT.LTD.	Meet No/Date:13/87-ALC1/2015 13.07.2015	Status: Deferred
	HQ File :01/87/050/00075/AM16/	RLA File :03/94/040/00956/AM15/	Lic.No/Date:0310794359 04.03.2015	Defer Date:23.07.2015
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

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Case No.:28/9/87-ALC1/2015	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:13/87- ALC1/2015 13.07.2015	Status: Deferred
17 HQ File :01/87/050/00080/AM16/	RLA File :03/94/040/01115/AM15/	Lic.No/Date:0310794367 04.03.2015	Defer Date:23.07.2015
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.			

Case No.:29/9/87-ALC1/2015	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:13/87- ALC1/2015 13.07.2015	Status: Deferred
18 HQ File :01/87/050/00081/AM16/	RLA File :03/94/040/01121/AM15/	Lic.No/Date:0310794419 09.03.2015	Defer Date:23.07.2015
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.			

Case No.:30/9/87-ALC1/2015	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:13/87- ALC1/2015 13.07.2015	Status: Deferred
19 HQ File :01/87/050/00082/AM16/	RLA File :03/94/040/01122/AM15/	Lic.No/Date:0310794429 09.03.2015	Defer Date:23.07.2015
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.			

Case No.:31/9/87-ALC1/2015	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:13/87- ALC1/2015 13.07.2015	Status: Deferred
20 HQ File :01/87/050/00083/AM16/	RLA File :03/94/040/01123/AM15/	Lic.No/Date:0310794430 09.03.2015	Defer Date:23.07.2015
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.			

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	Case No.: 39/9/87-ALC1/2015	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date: 13/87-ALC1/2015 13.07.2015	Status: Deferred
21	HQ File : 01/87/050/00091/AM16/	RLA File :03/95/040/01026/AM15/	Lic.No/Date: 0310794479 10.03.2015	Defer Date: 23.07.2015
	Decision: A copy of application has been forwarded to DIPP on 16.06.2015. Comments awaited from DIPP.			

	Case No.: 33/9/87-ALC1/2015	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date: 13/87-ALC1/2015 13.07.2015	Status: Approved
	HQ File : 01/87/050/00085/AM16/	RLA File :03/94/040/01159/AM15/	Lic.No/Date: 0310794657 18.03.2015	
	Decision: The Committee considered the case and after taking cue from the earlier decision taken in the Norms Committee Meeting No. 9/87-ALC1/2015 dated 04.06.2015 in Case No. 27/9/87-ALC1/2015, decided to fix following adhoc norms:			

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EXPORT ITEM	QTY	IMPORT ITEM	QTY
EXAPOL SUD 435 N Polyether Polyol	1 kg	1. Propylene Oxide	0.660 kg
		2. Diethylene Glycol	0.125 kg
RLA may take consequential action as per Policy / Procedures.			

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23	Case No.:36/9/87-ALC1/2015	Party Name:KULODAY TECHNOPACK PVT.LTD.,	Meet No/Date:13/87- ALC1/2015 13.07.2015	Status: Deferred
	HQ File :01/87/050/00088/AM16/	RLA File :03/94/040/01174/AM15/	Lic.No/Date:0310794719 19.03.2015	Defer Date:23.07.2015
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

24	Case No.:41/9/87-ALC1/2015	Party Name:VRINDAVAN PLASTIC INDUSTRIES	Meet No/Date:13/87- ALC1/2015 13.07.2015	Status: Deferred
	HQ File :01/87/050/00093/AM16/	RLA File :03/95/040/01048/AM15/	Lic.No/Date:0310794800 23.03.2015	Defer Date:23.07.2015
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

25	Case No.:42/9/87-ALC1/2015	Party Name:NILKAMAL LTD	Meet No/Date:13/87- ALC1/2015 13.07.2015	Status: Deferred
	HQ File :01/87/050/00094/AM16/	RLA File :03/95/040/01058/AM15/	Lic.No/Date:0310794802 23.03.2015	Defer Date:23.07.2015
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

26	Case No.:7/5/87-ALC1/2015	Party Name:DSM INDIA PVT. LTD	Meet No/Date:13/87- ALC1/2015 13.07.2015	Status: Deferred
	HQ File :01/87/050/00048/AM16/	RLA File :31/83/040/00264/AM15/	Lic.No/Date:3110065356 27.03.2015	Defer Date:23.07.2015
Decision: A D/L No. 46011/61/2013-PC.II dated 03.06.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 23.06.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

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27	Case No.:40/9/87-ALC1/2015	Party Name:RISHI TECHTEX LTD	Meet No/Date:13/87-ALC1/2015 13.07.2015	Status: Deferred
	HQ File :01/87/050/00092/AM16/	RLA File :03/95/040/01044/AM15/	Lic.No/Date:0310794937 27.03.2015	Defer Date:23.07.2015
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

28	Case No.:43/9/87-ALC1/2015	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT LTD	Meet No/Date:13/87-ALC1/2015 13.07.2015	Status: Deferred
	HQ File :01/87/050/00095/AM16/	RLA File :03/95/040/01073/AM15/	Lic.No/Date:0310794951 27.03.2015	Defer Date:23.07.2015
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

29	Case No.:5/5/87-ALC1/2015	Party Name:DSM INDIA PVT. LTD	Meet No/Date:13/87-ALC1/2015 13.07.2015	Status: Deferred
	HQ File :01/87/050/00046/AM16/	RLA File :31/83/040/00252/AM15/	Lic.No/Date:3110065372 31.03.2015	Defer Date:23.07.2015
Decision: A D/L No. 46011/61/2013-PC.II dated 03.06.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 23.06.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

30	Case No.:22/9/87-ALC1/2015	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:13/87-ALC1/2015 13.07.2015	Status: Deferred
	HQ File :01/87/050/00074/AM16/	RLA File :03/94/040/00440/AM15/	Lic.No/Date:0310795047 31.03.2015	Defer Date:23.07.2015
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

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31	Case No.:1/3/87-ALC1/2015	Party Name:PUNE METAGRAPH	Meet No/Date:13/87-ALC1/2015 13.07.2015	Status: Deferred
	HQ File :01/87/050/00001/AM16/	RLA File :31/83/040/00258/AM15/	Lic.No/Date:3110065375 06.04.2015	Defer Date:23.07.2015
Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC.				

32	Case No.:38/9/87-ALC1/2015	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:13/87-ALC1/2015 13.07.2015	Status: Deferred
	HQ File :01/87/050/00090/AM16/	RLA File :03/94/040/01205/AM15/	Lic.No/Date:0310795133 07.04.2015	Defer Date:23.07.2015
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

33	Case No.:44/9/87-ALC1/2015	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:13/87-ALC1/2015 13.07.2015	Status: Deferred
	HQ File :01/87/050/00096/AM16/	RLA File :03/95/040/01084/AM15/	Lic.No/Date:0310795187 08.04.2015	Defer Date:23.07.2015
Decision: A D/L No. 46011/10/2005-PC.II (Pt-II) dated 26.06.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 30 days time for submission of information.				

34	Case No.:10/9/87-ALC1/2015	Party Name:SYNTHETIC PACKERS P LTD	Meet No/Date:13/87-ALC1/2015 13.07.2015	Status: Deferred
	HQ File :01/87/050/00062/AM16/	RLA File :07/24/040/00477/AM15/	Lic.No/Date:0710108056 16.04.2015	Defer Date:23.07.2015
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

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35	Case No.:19/9/87-ALC1/2015	Party Name:ADVANCE POWDERTECH & RESINS LTD	Meet No/Date:13/87- ALC1/2015 13.07.2015	Status: Deferred
	HQ File :01/87/050/00071/AM16/	RLA File :34/24/040/00008/AM16/	Lic.No/Date:3410041144 16.04.2015	Defer Date:23.07.2015
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

36	Case No.:17/9/87-ALC1/2015	Party Name:ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date:13/87- ALC1/2015 13.07.2015	Status: Deferred
	HQ File :01/87/050/00069/AM16/	RLA File :31/83/040/00003/AM16/	Lic.No/Date:3110065384 20.04.2015	Defer Date:23.07.2015
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

37	Case No.:14/9/87-ALC1/2015	Party Name:AHIMSA INDUSTRIES PVT. LTD.	Meet No/Date:13/87- ALC1/2015 13.07.2015	Status: Deferred
	HQ File :01/87/050/00066/AM16/	RLA File :08/24/040/00008/AM16/	Lic.No/Date:0810135087 23.04.2015	Defer Date:23.07.2015
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

38	Case No.:18/9/87-ALC1/2015	Party Name:BILCARE LIMITED	Meet No/Date:13/87- ALC1/2015 13.07.2015	Status: Deferred
	HQ File :01/87/050/00070/AM16/	RLA File :31/83/040/00270/AM15/	Lic.No/Date:3110065388 23.04.2015	Defer Date:23.07.2015
Decision: A D/L No. 46011/10/2005-PC.II (Pt-II) dated 26.06.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 30 days time for submission of information.				

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39	Case No.:21/9/87-ALC1/2015	Party Name:MPD INDUSTRIES PVT. LTD.,	Meet No/Date:13/87-ALC1/2015 13.07.2015	Status: Deferred
	HQ File :01/87/050/00073/AM16/	RLA File :56/24/040/00060/AM15/	Lic.No/Date:5610004594 23.04.2015	Defer Date:23.07.2015
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

40	Case No.:2/9/87-ALC1/2015	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:13/87-ALC1/2015 13.07.2015	Status: Deferred
	HQ File :01/87/050/00054/AM16/	RLA File :05/24/040/00017/AM16/	Lic.No/Date:0510393986 24.04.2015	Defer Date:23.07.2015
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

41	Case No.:13/9/87-ALC1/2015	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:13/87-ALC1/2015 13.07.2015	Status: Withdrawn
	HQ File :01/87/050/00065/AM16/	RLA File :08/24/040/00001/AM16/	Lic.No/Date:0810135093 24.04.2015	
Decision: The Committee noted that the adhoc norms for the subject Advance Authorization have already been fixed by NC in its Meeting No. 9/87-ALC1/2015 held on 03.06.2015, however the case is still come up before NC due to mis-updation in the online system. In view of that, the Committee decided to withdraw the case.				


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42	Case No.:15/9/87-ALC1/2015	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:13/87-ALC1/2015 13.07.2015	Status: Deferred
	HQ File :01/87/050/00067/AM16/	RLA File :08/24/040/00010/AM16/	Lic.No/Date:0810135142 28.04.2015	Defer Date:23.07.2015
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

43	Case No.:20/9/87-ALC1/2015	Party Name:VISION POLYMER PVT LTD	Meet No/Date:13/87-ALC1/2015 13.07.2015	Status: Withdrawn
	HQ File :01/87/050/00072/AM16/	RLA File :34/24/040/00022/AM16/	Lic.No/Date:3410041185 28.04.2015	
Decision: The Committee noted that the adhoc norms for the subject Advance Authorization have already been fixed by NC in its Meeting No. 9/87-ALC1/2015 held on 03.06.2015, however the case is still come up before NC due to mis-updation in the online system. In view of that, the Committee decided to withdraw the case.				

44	Case No.:4/13/87-ALC1/2015	Party Name:ARMOR PLAST LTD.,	Meet No/Date:13/87-ALC1/2015 13.07.2015	Status: Deferred
	HQ File :01/87/050/00110/AM16/	RLA File :07/24/040/00019/AM16/	Lic.No/Date:0710108126 28.04.2015	Defer Date:23.07.2015
Decision: A copy of application has been forwarded to D/o C&PC on 29.06.2015. Comments awaited from D/o C&PC.				

45	Case No.:13/13/87-ALC1/2015	Party Name:SABIC INNOVATIVE PLASTICS INDIA P LTD	Meet No/Date:13/87-ALC1/2015 13.07.2015	Status: Deferred
	HQ File :01/87/050/00119/AM16/	RLA File :34/24/040/00178/AM14/	Lic.No/Date:3410041180 28.04.2015	Defer Date:23.07.2015
Decision: A copy of application has been forwarded to D/o C&PC on 29.06.2015. Comments awaited from D/o C&PC.				


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46	Case No.:4/9/87-ALC1/2015	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:13/87-ALC1/2015 13.07.2015	Status: Deferred
	HQ File :01/87/050/00056/AM16/	RLA File :05/24/040/00041/AM16/	Lic.No/Date:0510394029 29.04.2015	Defer Date:23.07.2015
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

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Case No.:6/9/87-ALC1/2015	Party Name:SWASTIK POLYMERS	Meet No/Date:13/87- ALC1/2015 13.07.2015	Status: Approved
HQ File :01/87/050/00058/AM16/	RLA File :05/24/040/00043/AM16/	Lic.No/Date:0510394081 01.05.2015	

Decision: The Committee considered the case and after taking cue from the earlier decision taken in the Norms Committee Meeting No. 24/87-ALC1/2013 dated 16.09.2013 in Case No. 16/17/87-ALC1/2013, decided to fix following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Compound – Shoe Sole Grade No. RT-125	1 kg	1. PVC Resin	0.600 kg
		2. Dioctyl Phthalate	0.330 kg

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Case No.: 3/9/87-ALC1/2015	Party Name: SWASTIK POLYMERS	Meet No/Date: 13/87-ALC1/2015 13.07.2015	Status: Approved
HQ File : 01/87/050/00055/AM16/	RLA File : 05/24/040/00027/AM16/	Lic.No/Date: 0510394090 05.05.2015	

Decision: The Committee considered the case and after taking cue from the earlier decision taken in the Norms Committee Meeting No. 39/87-ALC1/2014 dated 24.12.2014 in Case No. 17/22/87-ALC1/2014, decided to fix following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
EVA Compound Grade – Odourless, Smell Free Grade (in various colours)	1 kg	1. EVA Resin	0.8800 kg
		2. Stablizer Hansa DIS T-4	0.0220 kg
		3. Blowing Agent	0.0228 kg
		4. Di Cumyl Peroxide / Perkadox 14S – FL	0.0098 kg
		5. Calcium Carbonate	0.0667 kg

RLA may take consequential action as per Policy / Procedures.

Case No.: 7/9/87-ALC1/2015	Party Name: VIKAS GLOBALONE LIMITED	Meet No/Date: 13/87-ALC1/2015 13.07.2015	Status: Deferred
HQ File : 01/87/050/00059/AM16/	RLA File : 05/24/040/00047/AM16/	Lic.No/Date: 0510394093 05.05.2015	Defer Date: 23.07.2015

Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.

Case No.: 9/9/87-ALC1/2015	Party Name: VIKAS GLOBALONE LIMITED	Meet No/Date: 13/87-ALC1/2015 13.07.2015	Status: Deferred
HQ File : 01/87/050/00061/AM16/	RLA File : 05/24/040/00055/AM16/	Lic.No/Date: 0510394109 06.05.2015	Defer Date: 23.07.2015

Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.

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51	Case No.:5/9/87-ALC1/2015	Party Name:SWASTIK POLYMERS	Meet No/Date:13/87-ALC1/2015 13.07.2015	Status: Deferred
	HQ File :01/87/050/00057/AM16/	RLA File :05/24/040/00042/AM16/	Lic.No/Date:0510394139 07.05.2015	Defer Date:23.07.2015
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

52	Case No.:11/9/87-ALC1/2015	Party Name:ARMOR PLAST LTD.,	Meet No/Date:13/87-ALC1/2015 13.07.2015	Status: Deferred
	HQ File :01/87/050/00063/AM16/	RLA File :07/24/040/00031/AM16/	Lic.No/Date:0710108170 08.05.2015	Defer Date:23.07.2015
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

53	Case No.:12/9/87-ALC1/2015	Party Name:ARMOR PLAST LTD.,	Meet No/Date:13/87-ALC1/2015 13.07.2015	Status: Deferred
	HQ File :01/87/050/00064/AM16/	RLA File :07/24/040/00032/AM16/	Lic.No/Date:0710108171 08.05.2015	Defer Date:23.07.2015
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				


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Case No.:5/13/87-ALC1/2015	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:13/87-ALC1/2015 13.07.2015	Status: Approved
HQ File :01/87/050/00111/AM16/	RLA File :08/24/040/00490/AM15/	Lic.No/Date:0810135241 11.05.2015	

Decision: The Committee considered the case and after taking cue from the earlier decision taken in the Norms Committee Meeting No. 6/87-ALC1/2013 dated 08.05.2013 in Case No. 1/6/87-ALC1/2013, decided to fix following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin-S-5060 (80+/-2% Resin Content)	1 kg	1. Distilled Fatty Acid	0.4460 kg
		2. Phthalic Anhydride	0.2510 kg
		3. Pantaerithritol	0.0770 kg
		4. Glycerine	0.1140 kg
		5. Mineral Turpentine Oil / Low Aromatic White Spirit (LAWS)	0.1790 kg
		6. Toluene	0.0310 kg

RLA may take consequential action as per Policy / Procedures.

Case No.:6/13/87-ALC1/2015	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:13/87-ALC1/2015 13.07.2015	Status: Deferred
HQ File :01/87/050/00112/AM16/	RLA File :08/24/040/00002/AM16/	Lic.No/Date:0810135255 12.05.2015	Defer Date:23.07.2015

Decision: A copy of application has been forwarded to D/o C&PC on 29.06.2015. Comments awaited from D/o C&PC.

Case No.:3/13/87-ALC1/2015	Party Name:SYNTHETIC PACKERS P LTD	Meet No/Date:13/87-ALC1/2015 13.07.2015	Status: Deferred
HQ File :01/87/050/00109/AM16/	RLA File :07/24/040/00011/AM16/	Lic.No/Date:0710108200 13.05.2015	Defer Date:23.07.2015

Decision: A copy of application has been forwarded to D/o C&PC on 29.06.2015. Comments awaited from D/o C&PC.

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57	Case No.:1/13/87-ALC1/2015	Party Name:VEEKAY POLYCOATS LTD.	Meet No/Date:13/87- ALC1/2015 13.07.2015	Status: Deferred
	HQ File :01/87/050/00107/AM16/	RLA File :05/24/040/00038/AM16/	Lic.No/Date:0510394256 14.05.2015	Defer Date:23.07.2015
Decision: A copy of application has been forwarded to D/o C&PC on 29.06.2015. Comments awaited from D/o C&PC.				

58	Case No.:10/13/87-ALC1/2015	Party Name:ARVIND LIMITED	Meet No/Date:13/87- ALC1/2015 13.07.2015	Status: Deferred
	HQ File :01/87/050/00116/AM16/	RLA File :08/24/040/00049/AM16/	Lic.No/Date:0810135287 18.05.2015	Defer Date:23.07.2015
Decision: A copy of application has been forwarded to D/o C&PC on 29.06.2015. Comments awaited from D/o C&PC.				

59	Case No.:7/13/87-ALC1/2015	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:13/87- ALC1/2015 13.07.2015	Status: Deferred
	HQ File :01/87/050/00113/AM16/	RLA File :08/24/040/00042/AM16/	Lic.No/Date:0810135318 20.05.2015	Defer Date:23.07.2015
Decision: A copy of application has been forwarded to D/o C&PC on 29.06.2015. Comments awaited from D/o C&PC.				

60	Case No.:8/13/87-ALC1/2015	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:13/87- ALC1/2015 13.07.2015	Status: Deferred
	HQ File :01/87/050/00114/AM16/	RLA File :08/24/040/00043/AM16/	Lic.No/Date:0810135319 20.05.2015	Defer Date:23.07.2015
Decision: A copy of application has been forwarded to D/o C&PC on 29.06.2015. Comments awaited from D/o C&PC.				

61	Case No.:9/13/87-ALC1/2015	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:13/87- ALC1/2015 13.07.2015	Status: Deferred
	HQ File :01/87/050/00115/AM16/	RLA File :08/24/040/00044/AM16/	Lic.No/Date:0810135320 20.05.2015	Defer Date:23.07.2015
Decision: A copy of application has been forwarded to D/o C&PC on 29.06.2015. Comments awaited from D/o C&PC.				

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62	Case No.:11/13/87-ALC1/2015	Party Name:ATUL LIMITED,	Meet No/Date:13/87-ALC1/2015 13.07.2015	Status: Deferred
	HQ File :01/87/050/00117/AM16/	RLA File :08/24/040/00050/AM16/	Lic.No/Date:0810135347 25.05.2015	Defer Date:23.07.2015
Decision: A copy of application has been forwarded to D/o C&PC on 29.06.2015. Comments awaited from D/o C&PC.				

63	Case No.:12/13/87-ALC1/2015	Party Name:ATUL LIMITED,	Meet No/Date:13/87-ALC1/2015 13.07.2015	Status: Deferred
	HQ File :01/87/050/00118/AM16/	RLA File :08/24/040/00056/AM16/	Lic.No/Date:0810135348 25.05.2015	Defer Date:23.07.2015
Decision: A copy of application has been forwarded to D/o C&PC on 29.06.2015. Comments awaited from D/o C&PC.				

64	Case No.:2/13/87-ALC1/2015	Party Name:METALIC IMPRESSIONS (INDIA)PVT LTD	Meet No/Date:13/87-ALC1/2015 13.07.2015	Status: Deferred
	HQ File :01/87/050/00108/AM16/	RLA File :05/24/040/00082/AM16/	Lic.No/Date:0510394417 03.06.2015	Defer Date:23.07.2015
Decision: A copy of application has been forwarded to D/o C&PC on 29.06.2015. Comments awaited from D/o C&PC.				

Meeting ended with thanks to Chair and all participants.

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